

[Shrimati Indira Gandhi]

introducing to you and through you to the House some of my colleagues who could not be present the other day.

1. Shri A. B. A. Ghani Khan Chaudhuri—Minister of Energy and Irrigation and Coal.

2. Shri V. P. Sathe—Minister of Information and Broadcasting and Supply and Rehabilitation.

3. Shri P. C. Sethi—Minister of Works and Housing and Petroleum and Chemicals.

4. Shri Shiv Shankar—Minister of Law, Justice and Company Affairs.

5. Shri B. Shankaranand—Minister of Education, Health and Social Welfare.

6. Shri Nihar Ranjan Laskar—Minister of State in the Ministry of Health.

7. Shri Kartik Oraon—Minister of State in the Ministry of Tourism and Civil Aviation.

8. Shri C. K. Jaffar Sharief—Minister of State in the Ministry of Railways.

9. Shri R. V. Swaminathan—Minister of State in the Ministry of Agriculture.

10. Shri R. Venkataraman—Minister of Finance and Industry.

11. Shri P. Venkatasubbaiah—Minister of State in the Ministry of Home Affairs and in the Department of Parliamentary Affairs.

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, on a point of order. This should go on record. Mr. Venkatasubbaiah participated in the proceedings of this House before he was introduced by the Prime Minister. This is a lapse which should not have occurred at all. A ruling is called for.

SHRI U. K. LAKSHMANA GOWDA (Karnataka): He had introduced himself. There is no problem.

MR. CHAIRMAN: A Minister takes charge after the oath is administered to him. This is only a formality of introduction. There is no point of order.

### **SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT ON RAILWAYS FOR THE YEAR 1979-80**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): Sir, I beg to lay on the Table a statement (in English and Hindi) showing Supplementary Demands for Grants for Expenditure of the Central Government on Railways for the year 1979-80.

### **CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE**

**Deteriorating Law and Order situation in North-Eastern Region of the Country—contd.**

SHRI BHUPESH GUPTA: Sir, we take your advice because we have to take up the other Bill the Constitution (Amendment) Bill. This should be passed. As I said, we should address our attention to the solution of the problem in Assam and I think it is right that our approach should not only be constructive, but should be wise. Whatever may be our differences, we should always pull our weight and resources and collective thinking together in order to see, as I said, that the situation in the first instance is halted and then reversed.

**Mr. Deputy Chairman in the Chair**  
This should be our approach. But at the same time, Sir, I would like to say something about the failures in the past. I am not blaming the people of Assam. But what about the Government and the administration? How is it that we have a written Constitution, we have a Citizenship Act, we have an administration func-